

(विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत दर्ज किए गए थे। इतमें से 75 मामलों में 377 व्यक्तियों/फर्मों पर मुकदमें चलाए गए हैं, 10 व्यक्तियों/फर्मों के विरुद्ध 4 मामलों को प्रमाण की अनुपस्थिति में छोड़ दिया गया और 42 व्यक्तियों/फर्मों के सम्बन्ध में 17 मामले अभी भी विचाराधीन हैं।

अभियोग के लिये भेजे गए 377 व्यक्तियों। फर्मों के सम्बन्ध में से 75 मामलों में से 250 व्यक्तियों/फर्मों के विरुद्ध 62 मामलों पर न्यायालयों ने फैसला कर दिया। 248 व्यक्तियों/फर्मों का दोष सिद्ध हुआ और 2 व्यक्तियों/फर्मों को दोष मुक्त किया गया।

उद्योग (विकास तथा विनियम) अधिनियम, 1951 में समुचित व्यवस्था की गई है और उस धारा 24 के अनुसार इस अधिनियम के उल्लंघन पर कारावास का दण्ड दिया जा सकता है जो छः मास तक हो सकता है अथवा 5,000 रु० तक जुर्माना किया जा सकता है अथवा दोनों दण्ड दिये जा सकते हैं।

(ग) प्रश्न नहीं उठता।

British Curbs on Immigrants

478. SHRI S. K. TAPURIAH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :
SHRI OM PRAKASH TYAGI :
SHRI M. S. OBEROI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the British Government have put curbs on the immigrants by further tightening the Immigration Rules affecting the dependents of the people already in Britain ;

(b) if so, the broad features of the new scheme ;

(c) whether the Indians in U. K. are facing hardship as a result of this ; and

(d) if so, the reaction of Government there to ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes Sir.

(b) Any Commonwealth citizen who wishes to settle in Britain as the dependent of a person resident there, must be in possession of an entry certificate from the British Government representative abroad before leaving his own country. The requirements will apply :

- (i) to wives and children upto 16 years who have statutory rights of entry; and
(ii) also to dependent elder children and parents who have no statutory rights of entry.

There is also provision for right of appeal in cases of refusals to grant entry to certificate for settlement for a dependent. However, no entry certificate will be required for those Commonwealth citizens who are going to U. K. temporarily, for example, visitors including business visitors students etc,

(c) and (d). According to the British Government, the new procedure is introduced to avoid inconvenience and hardship to the dependents of Commonwealth citizens at the ports of entry into U. K. We have to watch the working of these regulations for sometime before coming to any conclusion whether they really serve the purpose for which the British Government say they have been promulgated.

Talks with Nagas

479. SHRI HEM BARUA :
SHRI HEM RAJ :
SHRI RAGHUVIR SINGH SHASTRY :
SHRI D. N. PATODIA :
SHRI S. M. BANERJEE :
SHRI MANIBHAI J. PATEL :
SHRI JYOTIRMOY BASU :
SHRI BENI SHANKER SHARMA :
SHRI ONKAR SINGH :
SHRI RAM SINGH AYARWAL :
SHRI KANWAR LAL GUPTA :
SHRI SHARDA NAND :
SHRI P. M. SAYEED :
SHRI SITA RAM KESRI :
SHRI B. K. DASCHOWDHURY :